

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 14-9-84

NOTIFICATION
INCOME TAX

No. 5983 (F.No. 26130/82-ITJ): In exercise of the powers conferred by sub-section(1) of section 122 of the Income-tax Act, 1961(43 of 1961) and all other powers enabling in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Asstt. Commissioner of Income-tax of the Ranges specified in column(2) of the Schedule below shall perform their functions in respect of the persons and income assessed to Income-tax or Supertax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column 3 thereof:-

SCHEDULE

<u>Sl. No.</u>	<u>Schedule Range</u>	<u>Income-tax Circles, wards & Districts</u>
1.	AAC Special Range, Kanpur.	Appeals arising out of the orders of: (i) All ITOs of Circle-II, Kanpur (ii) All ITOs of Central Circle Kanpur. (iii) ITO SIC-I, Kanpur.
2.	AAC Range-I, Kanpur.	Appeals arising out of the order of:- (i) All ITOs of Circle-I, Kanpur. (ii) All ITOs of Survey Circles Kanpur.
3.	AAC Range-II, Kanpur.	Appeals arising out of the orders of: (i) All ITOs having jurisdiction over Banda District. (ii) All ITOs of Circle-III, Kanpur. (iii) All ITOs of Salary Circle Kanpur. (iv) ITOs SIC-II and SIC-III, Kanpur.

Wherean Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another appeals arising out of Assessments made in that Income-tax Circle, Ward or District or